

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 1086 of 2018

1. Bandhan Yadav
2. Rupni @ Tupni Devi
 @ Tukni @ Rukni Devi
3. Kartik Kumar Yadav Appellants

Versus

The State of Jharkhand Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
: HON'BLE MRS. JUSTICE RATNAKER BHENGRA

For the Appellant No. 2 : Mr. A.K. Sahani, Advocate.
For the respondent-State : Mr. A.P. Topno, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 7110 of 2019.

06/ 29.07.2020 The prayer for bail has been renewed on behalf of appellant No. 2 Rupni @ Tupni Devi @ Tukni @ Rukni Devi.

After some arguments, learned counsel for the appellant seeks permission to withdraw this interlocutory application.

This interlocutory application is accordingly, dismissed as withdrawn.

(H. C. Mishra, J.)

(Ratnaker Bhengra, J.)